

Company: Sol Infotech Pvt. Ltd.

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(2017) 08 KAR CK 0035 KARNATAKA HIGH COURT

Case No: 1927 of 2017 (GM-RES)

Sobha Renaissance Information

APPELLANT

Technology Pvt. Ltd. (SRIT)

Vs

Mfar Constructions Pvt. Ltd.

(Mfar)

RESPONDENT

Date of Decision: Aug. 31, 2017

Hon'ble Judges: Subhro Kamal Mukherjee, P.S.Dinesh Kumar

Bench: DIVISION BENCH

Advocate: Sunil Kumar Samant, K.G.Raghavan, R.K.Ravichandran

Final Decision: Dismissed

Judgement

- **1.** The appeal is barred by limitation. The delay is of 58 days.
- **2.** Mr.Sunil Kumar Samant, learned advocate for the appellant submits that he has been instructed to pursue the application for vacating interim order filed before the Hon"ble Single Judge and as such he has been instructed not to press the writ appeal.
- **3.** As prayed for by him, the application for condonation of delay in filing the appeal is dismissed as withdrawn. Consequently, the appeal is, also, dismissed as withdrawn.
- **4.** However, we request the Hon'ble Single Judge to expedite the hearing of the application for vacating interim order.
- **5.** In view of dismissal of the appeal, the pending interlocutory application does not survive for consideration and is, also, dismissed.

6. We make no order as to costs.	